

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-192(PB)/2023

IN THE MATTER OF:

Gupta Shuttering Store	...	Applicant/Petitioner
Vs		
Sikka Infrastructure Private Limited	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Gursat Singh, Mr. Pranav Khanna, Advs
For the Respondent : Mr. Rishi K Awasthi, Mr. Usman G. Khan, Advs.

ORDER

Ld. Counsel, Mr. Usman for the Respondent appeared through VC and submitted the reply and the same is also available on the E-portal/DMS.

A Rejoinder to the Reply by the Petitioner was filed yesterday i.e. on 31.10.2023. Pleadings in the matter are complete.

At the request and with the consent of both parties, list the matter for a Virtual hearing **on 06.12.2023.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)